

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/2(KB)2023
IA(I.B.C)/948(KB)2024,
IA(I.B.C)/954(KB)2024,

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07TH MAY 2024

IN THE MATTER OF	INVENT ASSETS SECURITISATION ANDRECONSTRUCTION PRIVATE LIMITED VS SINGH MEDICARE INSTITUTE PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Ms. Urmila Chakraborty, Adv.] For the Resolution Professional
Ms. Sneh Maheswari, Adv.]

ORDER

1. Learned Counsel for the Resolution Professional present.
2. **IA(I.B.C)/948(KB)2024:**
 - a. Registry is directed to issue notice to the Respondents by way of speed post and by e-mail and place the tracking information on record.
 - b. Respondent is directed to file reply affidavit within a period of two weeks.
 - c. List this matter on **14th June, 2024**.
3. **IA(I.B.C)/954(KB)2024:**
 - a. This application is filed by the Resolution Professional under Section 12 (2) of the Insolvency and Bankruptcy Code, 2016 for extension of CIRP process which is scheduled to expire on 28th May, 2024.
 - b. The reasons for extension seeking by the Resolution Professional is mentioned in para 21 and 22 of this application.
 - c. This IA is accompanied by an affidavit of Resolution Professional at pages 12.
 - d. We have perused the application and the documents attached therewith and heard the learned Counsel for the Resolution Professional. On being satisfied, we grant extension of CIRP process period by 90 days from 28th May, 2024 and accordingly, IA(I.B.C)/954(KB)2024 is allowed and disposed of.

- e. The Resolution Professional is directed to complete the whole process mandatorily within the extended time period.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)